

**IN THE INCOME TAX APPELLATE TRIBUNAL
“RAIPUR” BENCH, RAIPUR**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
& SHRI PAWAN SINGH, JUDICIAL MEMBER**

आयकर अपील सं./I.T.A. No. 175/RPR/2016)

(निर्धारण वर्ष / Assessment Year : 2012-13)

Shri Kasturchand Burad C/o Mahavir Ashok Jeweller Pvt. Ltd., 298, Navkar Building, Halwai Line, Raipur (C.G.) Pin: 492001	बनाम/ Vs.	Deputy Commissioner of Income Tax (Central), Central Revenue Building, Civil Lines, Raipur (CG) Pin : 492001
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : ADEPB7447H		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

अपीलार्थी ओर से /Appellant by :	None (Written Application dated 09.08.2021)
प्रत्यर्थी की ओर से/Respondent by :	Shri R. K. Baral, DR

सुनवाई की तारीख / Date of Hearing	11/08/2021
घोषणा की तारीख /Date of Pronouncement	12/08/2021

आदेश/O R D E R

PER PRADIP KUMAR KEDIA - AM:

The captioned appeal has been filed at the instance of the assessee against the order of the Commissioner of Income Tax (Appeals)-I, Raipur ('CIT(A)' in short), dated 01.03.2016 arising in the penalty order dated 26.09.2014 passed by the Assessing Officer (AO) under s. 271AAA of the Income Tax Act, 1961 (the Act) concerning AY 2012-13.

2. The captioned assessee, as per written request, has sought to withdraw the appeal listed above on the ground that he has opted to

avail benefits of 'Vivad se Vishwas Scheme, 2020' (VSV). Reference was also made to written requests in this regard.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeal in the circumstances narrated on behalf of the assessee.

4. In the light of written request made on behalf of the captioned assessee, the appeal is dismissed as withdrawn. However, in the event, the assessee fails to avail the benefit of VSV Scheme for any bonafide reasons, then the assessee concerned will be at liberty to seek restoration of original appeal for hearing before ITAT in accordance with law.

5. In the result, the captioned appeal is dismissed as withdrawn.

This Order pronounced in Open Court on 12/08/2021

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER
Raipur: Dated 12/08/2021

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

True Copy

S. K. SINHA

आदेश की प्रतिलिपि अग्रेषित ! Copy of Order Forwarded to:-

1. राजस्व / Revenue
2. आवेदक / Assessee
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर /
DR, ITAT, RAIPUR
6. गार्ड फाइल / Guard file.

By order,

Sr. Private Secretary
ITAT, Raipur (on Tour)